GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 4823 ANSWERED ON FRIDAY THE 23rd MARCH, 2018/ CHAITRA 2, 1940 (SAKA)

AMENDMENTS TO COMPANY ACT, 2013

QUESTION

4823. SHRIMATI RITI PATHAK:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether his Ministry has prepared any report regarding the total expenditure incurred by the companies under Corporate Social Responsibility (CSR) as mandated under Section 135 of the Companies Act, 2013;
- (b) if so, the details thereof along with the area and the year on which the funds spent by the companies, since their inception, State/UT-wise;
- (c) whether his Ministry has received any proposal from various quarters for amending the said Act; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी. पी. चौधरी)

- (a): No, Madam.
- (b): Does not arise.
- (c): No formal proposal has been received.
- (d): Not applicable.
